

M.A.

Case No.- 153/2020

Appellant – NATIONAL INSURANCE CO LTD THROUGH DIVISIONAL MANAGER

Vs

Respondent – BHUPENDRA SINGH AND ORS.

Appellant Advocate - Alok Lal

Caveat clear

Statutory amount of 25000 has been deposited vide chalan no. J-2 dtd.-04/06/2020

Memo

6 CFS = 15

CF Paid is sufficient.

Limitation expired on 30/11/2019

Barred by 180 Days as per calculation at the back of vak.

Copy filed

Defects:-

- 1) Limitation petition may be filed.
- 2) Complete party position may be given for all respondents.
- 3) Case no. may be corrected at aggrieved and prayer portion of memo.